

**CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD**

**OA/021/934/2016 &
MA/21/102/2018**

Date of Order : 12.04.2018

Between:

K.K.B. Gupta, S/o.K. Appanna,
Occ: Sr. Divisional Environment&
House Keeping Manager,
Aged about 51 years,
O/o. The Divisional Railway Manager,
South Central Railway, Secunderabad Division,
Sanchalan Bhavan, 3rd Floor,
Secunderabad – 500 071.

..... Applicant

AND

1. Union of India rep. by
The Chairman, Ministry of Railways,
Railway Board, Rail Bhawan,
New Delhi – 110 011.
2. The Secretary, Railway Board,
Rail Bhawan, New Delhi – 110 011.
3. The General Manager,
South East Central Railway,
Bilaspur, Chattisgarh State -495 004.
4. Rajiv Vishnoi, Ex. General Manager (in-charge),
South East Central Railway,
(Retd. General Manager, East Cost Railway,
Chandrasekharpur, Bhubaneswar, Orissa State – 751 017.
5. The Chief Mechanical Engineer,
South East Central Railway, Bilaspur,
Chattisgarh State – 495 004.
6. R.S. Kochak, Ex. Chief Mechanical Engineer,
Kochak@gamil.com, South East Central Raiway,
Retd. Additional Member (ProductionUnit), Ministry of Railways,
Railway Board,Rail Bhavan, New Delhi – 110 011.
7. The Chief Workshop Manager,
Wagon Repair Shop, South East Central Railway,
Raipur, Chattisgarh State -492 008.
8. Jayaram Majhi,
Occ: The Chief Workshop Manager,
Wagon Repair Shop, South East Central Railway,
Raipur, Chattisgarh State – 492 008.

9. The General Manager,
South Central Railway,
Rail Nilayam, Secunderabad -500071.

..... Respondents

Counsel for the Applicants : Mr. K.R.K.V. Prasad,, Advocate
Counsel for the Respondents : Mr. S.M. Patnaik SC for Rlys.

CORAM :

THE HON'BLE MR.JUSTICE R.KANTHA RAO, JUDL. MEMBER
THE HON'BLE MRS. MINNIE MATHEW,ADMN. MEMBER

ORAL ORDER

{ Per Hon'ble Mr.Justice R. Kantha Rao, Judl. Member }

Both side learned counsel present.

2. It is submitted by the learned Standing Counsel appearing for the Respondents that the Applicant has been placed in Selection Grade w.e.f. 01.01.2016. The Proceedings dated 3.4.2018 to that effect filed by the Counsel for Respondents are taken on record. The O.A. is, therefore, dismissed. However, if there is any grievance with regard to consequential benefits, the Applicant can file a fresh O.A.

3. In view of the dismissal of the O.A., MA/21/102/2018 is also dismissed. No costs.

(MINNIE MATHEW)
ADMN. MEMBER

(JUSTICE R.KANTHA RAO)
JUDL. MEMBER

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